

**IN THE INCOME TAX APPELLATE TRIBUNAL  
VISA KHAPATNAM BENCH, VISA KHAPATNAM**

**BEFORE SHRI N.K. CHOUDHRY, HON'BLE JUDICIAL MEMBER &  
SHRI D.S. SUNDER SINGH, HON'BLE ACCOUNTANT MEMBER**

**I.T.A. Nos. 588 to 590/VIZ/2019  
(Asst. Year : 2009-10)**

1. Smt. Kovvuri Anasuya vs. ACIT, Circle-1,  
PAN No. ALNPK 4066 A Kakinada.
2. Kovvuri China  
Satyanarayana Reddy  
PAN No. ALNPK 4065 D
3. Smt. Kovvuri Bhanumathi  
PAN No. ALNPK 4060 G

All are r/o  
D.No. 3-144, High School  
Road, Pasalapudi Village,  
Rayavaram Mandal,  
East Godavari District.  
(Appellants)

(Respondent)

Assessee by : Shri G.V.N. Hari, Advocate.  
Department by : Shri D.K. Sonawal, CIT DR

Date of hearing : 02/03/2021.  
Date of pronouncement : 02/03/2021.

**ORDER**

**Per N.K. Choudhry, Judicial Member:**

These appeals have been preferred by the different assesses against the separate orders all dated 26/08/2019

impugned herein passed by the Id.CIT(A)-2, Guntur u/sec. 250(6) of the Income Tax Act, 1961 (hereinafter referred to as the "Act") for the A.Y. 2009-10.

**2.** The assesseees have preferred applications under consideration dated 08/02/2021 for withdrawal of the appeals.

**3.** During the course of hearing, Id.counsel for the assesseees has submitted that since assesseees have availed the immunity scheme i.e. Vivad Se Vishwas under the Direct Tax Vivad se Vishwas Act, 2020 and the Income Tax Department has issued Forms No.3, dated 21/12/2020 in response to the applications filed by the assesseees under the scheme, therefore appeals of the assesseees may be allowed to be dismissed as withdrawn with liberty to seek recall of the orders in case any unforeseen circumstances would arise in future.

**4.** The Ld. DR has raised no objection, if the appeals of the assesseees are allowed to be dismissed as withdrawn.

**5.** Having heard both the parties and perused the applications for withdrawal of the appeals and Forms No.3 (Copy already on record) issued by the Department. Considering the facts and circumstances of the cases, the appeals of assesseees are liable to be dismissed as withdrawn with liberty to seek recall of the order as prayed for in accordance with law, hence ordered accordingly.

**6.** In the result, appeals of the assesseees are dismissed as withdrawn.

Order Pronounced in open Court on this 02<sup>nd</sup> day of March, 2021.

Sd/-  
**(D.S.SUNDER SINGH)**  
**ACCOUNTANT MEMBER**

sd/-  
**(N.K.CHOUDHRY)**  
**JUDICIAL MEMBER**

**Dated: 02<sup>nd</sup> March, 2021.**

**vr/-**

*Copy to:*

1. *The Assessee -*
  - a) *Smt. Kovvuri Anasuya*
  - b) *Kovvuri China Satyanarayana Reddy*
  - c) *Smt. Kovvuri Bhanumathi*

*All are r/o*

*D.No. 3-144, High School Road, Pasalapudi Village,  
Rayavaram Mandal, East Godavari District.*

2. *The Revenue - ACIT, Circle-1, Kakinada.*
3. *The Pr.CIT-2, Visakhapatnam.*
4. *The CIT(A)-2, Guntur.*
5. *The D.R., Visakhapatnam.*
6. *Guard file.*

By order

(VUKKEM RAMBABU)  
Sr. Private Secretary,  
ITAT, Visakhapatnam.